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Assam Taxation (On Goods Carried By Roads Or Inland Water-Ways) (Amendment) Act, 1957

06 of 1957

[17 July 1957]

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PREAMBLE

An Act further to amend the Assam Taxation (on Goods Carried by Roads or Inland Water-ways) Act, 1954 (Assam Act XIII of 1954). Whereas it is expedient further to amend the Assam Taxation (on Goods Carried by Reads or Inland Water-ways) Act, 1954 (Assam Act XIII of 1954), hereinafter called the principal Act in the manner hereinafter appearing;

It is hereby enacted in the Eighth Year of the Republic of India as follows:--

1. Short title, extent and commencement :-

- (i) This Act may be called the Assam Taxation (on Goods Carried by Roads or Inland Water-ways) (Amendment) Act, 1957.
- (ii) It shall have the like extent as the principal Act;
- (iii) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Amendment of Section 3 of Assam Act XIII 1954 :-

In Section 3 of the principal Act, for the words "one anna" and "eight annas", the words "seven Naye Paise" and "fifty Naye Paise" respectively shall be substituted.